

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.42766 of 2014

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-125-14 dt.14.08.2014 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Coimbatore)

M/s.N.S.P.Tex

1/287-A, P.N.Road

Pongu Palayam Post, Tirupur - 641 604

Appellant

Vs

Commissioner of Service Tax

6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018.

Respondent

APPEARANCE:

For the Appellant : Sh.R.Balagopal, Consultant

For the Respondent : Sh. S.Balakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :27.10.2020

DATE OF DECISION :27.10.2020

FINAL ORDER No. 40993/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr